

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 40 of 1997.
(UNLISTED)

Date of Order: 15.4.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

Sri A. Roy,
Son of Jugal Kishore Roy, working as Director, Small
Industries Service Institute, 111 & 112, B.T. Road,
Calcutta, residing at Kali Park, P.D. Rajarhat, Gopalpur,
District-North 24-Parganas.

....Applicant.

~Versus~

1. Union of India-service through its Secretary, Ministry of Industry, Department of Small Industries Service Institute & ARI Udyog Bhavan, New Delhi-11.
2. The Development Commissioner(SSI), Nirman Bhavan, New Delhi-11.
3. The Director(Admn) Office of the Development Commissioner(Small Scale Industries) Nirman Bhavan, New Delhi-11.

....Respondents.

Heard on: 15.4.97.

For the petitioner: Mr. C.R. Bag, counsel,
with Mr. N.C. Mondal,
counsel.

For the respondents: NONE.

O R D E R

M.S. Mukherjee, A.M.

This petition has been filed as an unlisted motion to-day against the Order issued by the Director(Admn), Office of the Development Commissioner, Ministry of Industries dated 1st April, 1997 vide Annexure-B to the petition transferring the petitioner from Calcutta to Gauhati.

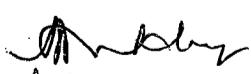
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The petitioner submits that he had already served in difficult station earlier and the impugned Order vide Annexure-B to the petition does not follow the general guidelines properly mentioned in the Guidelines/Norms dated 3.12.91. The petitioner also submits that there were also officers who never served in the difficult areas but still being transferred to a soft area like Delhi whereas the petitioner who had previously served in Gauhati has again been transferred to that station. He further addss that this is because he annoyed the Respondents by earlier filing a Case before the Central Administrative Tribunal in the related matter.

On hearing Mr. Mr. C. R. Bag appearing with Mr. N. Mondal, for the petitioner, we propose to dispose of the petition at this present stage of admission itself by directing that the respondent nos. 1 and 2 shall treat the present petition as representation of the petitioner and shall dispose of the same suitably by passing a speaking order and still such disposal, the impugned transfer order dated 1st April, 1997 shall not be given effect to, if not already done so.

The petitioner shall forthwith serve copies of this petition along with a copy of this Order to all the respondents

Certified copy of this Order be delivered by the Registry within 48 hours.


(M. S. Mukherjee)
Member (A)


(A. K. Chatterjee)
Vice-Chairman.